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MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 10th February 1966

G.S.R. 254.—In exercise of the powers conferred by section 10 of the Dadra and Nagar Haveli Act, 1961 (35 of 1961), the Central Government hereby extends to the Union territory of Dadra and Nagar Haveli the Bombay Home Guards Act, 1947 (Bombay Act 3 of 1947), as at present in force in the State of Maharashtra, subject to the following modifications, namely:—

Modifications

In the said Act,—

1. Any reference to a functionary not in existence in the Union territory of Dadra and Nagar Haveli shall be construed as a reference to the corresponding functionary in existence, in that Union territory:

Provided that if any question arises as to who such functionary is, the decision of the Administrator of Dadra and Nagar Haveli thereon shall be final.

2. For the expression "State Government" wherever it occurs, the expression "Administrator" shall be substituted.

3. For the words "State of Maharashtra" wherever they occur except in the preamble, the words "Union territory of Dadra and Nagar Haveli" shall be substituted.

4. In section 1, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) It shall come into force at once".

5. After section 1, the following section shall be inserted, namely:—

"1A. Definition.—In this Act, unless the context otherwise requires,—

"Administrator" means the Administrator of the Union territory of Dadra and Nagar Haveli."

6. In section 2,—

(i) in sub-section (1),—

(a) for the words, figures and brackets "each of the areas specified in sub-section (3) of section 1 and for each of the areas notified under the said sub-section (3)" the words "the Union territory of Dadra and Nagar Haveli" shall be substituted;

(b) the following proviso shall be added at end, namely:—

"Provided that the Administrator may, by notification in the Official Gazette, divide the Union territory of Dadra and Nagar Haveli into two or more areas and constitute such a voluntary body for each such area."

(ii) sub-section (1A) shall be omitted;

(iii) in sub-section (2) for the word "shall", the word "may" shall be substituted;

(iv) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) The Administrator shall appoint a Commandant General of the Home Guards in whom shall vest the general supervision and control of the Home Guards throughout the Union territory of Dadra and Nagar Haveli and until a Commandant is appointed

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under sub-section (2), the Commandant General may also exercise the powers and perform the functions assigned to the Commandant by or under this Act."

7. In section 3, sub-section (3) shall be omitted.
8. In section 5, in sub-section (2), for the words "Commissioner of Police, Bombay, in Greater Bombay and of the District Magistrate, elsewhere" the words "District Magistrate" shall be substituted.
9. In section 6A, in sub-section (2), for the words "Deputy Commissioner for Police in Greater Bombay and Assistant or Deputy Superintendent of Police, elsewhere" the words "Deputy Superintendent of Police" shall be substituted.
10. In section 6B,—
 - (i) in sub-section (3), the words "or it" shall be omitted;
 - (ii) in sub-section (4), the words "or itself" and "or it" shall be omitted;
 - (iii) the following explanation shall be added at the end, namely:—

"Explanation.—Where the Commandant General, while exercising the powers of the Commandant, passes any order under sub-section (1) or sub-section (1A)—

 - (a) the appeal from such order shall lie to the Administrator;
 - (b) for the purposes of sub-section (4), the power of revision of such order shall vest in the Administrator."
11. In section 9A, sub-section (1) shall be omitted.
12. Section 10 shall be omitted.

ANNEXURE

The Bombay Home Guards Act, 1947 (Bombay Act 3 of 1947), as extended to the Union territory of Dadra and Nagar Haveli.

BOMBAY ACT No. III OF 1947

AN ACT TO PROVIDE FOR THE CONSTITUTION OF HOME GUARDS

Whereas it is expedient to provide a voluntary organisation for use in emergencies and for other purposes in the State of Bombay, it is hereby enacted follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Bombay Home Guards Act, 1947.

2. It extends to the whole of the Union territory of Dadra and Nagar Haveli.

3. It shall come into force at once.

1A. **Definition.**—In this Act, unless the context otherwise requires,—

"Administrator" means the Administrator of the Union territory of Dadra and Nagar Haveli.

2. **Constitution of Home Guards and appointment of Commandant General and Commandant.**—(1) The Administrator shall constitute for the Union territory of Dadra and Nagar Haveli a volunteer body called the Home Guards, the members of which shall discharge such functions and duties in relation to the protection of persons, the security of property and the public safety as may be assigned to them in accordance with the provisions of this Act and the rules made thereunder:

Provided that the Administrator may, by notification in the Official Gazette, divide the Union territory of Dadra and Nagar Haveli into two or more areas and constitute such a volunteer body for each such area.

(1A) * * * * *

(2) The Administrator may appoint a Commandant of each of the Home Guards constituted under sub-section (1).

(3) The Administrator shall appoint a Commandant General of the Home Guards in whom shall vest the general supervision and control of the Home Guards throughout the Union territory of Dadra and Nagar Haveli and until a

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Commandant is appointed under sub-section (2), the Commandant General may also exercise the powers and perform the functions assigned to the Commandant by or under this Act.

3. Appointment of members.—(1) Subject to the approval of the Commandant General the Commandant may appoint as members of the Home Guards such number of persons, who are fit and willing to serve, as may from time to time be determined by the Administrator, and may appoint any such member to any office of command in the Home Guards.

(2) Notwithstanding anything contained in sub-section (1) the Commandant General may, subject to the approval of the Administrator, appoint any such member to any post under his immediate control.

(3) * * *

4. Functions and duties of members.—(1) The Commandant may at any time call out a member of the Home Guards for training or to discharge any of the functions or duties assigned to the Home Guards in accordance with the provisions of this Act and the rules made thereunder.

(2) The Commandant General may in an emergency call out a member of the Home Guards for training or to discharge any of the said functions or duties in any part of the Union territory of Dadra and Nagar Haveli.

5. Powers, protection and control.—(1) A member of the Home Guards when called out under section 4 shall have the same powers, privileges and protection as an officer of police appointed under any Act for the time being in force.

(2) No prosecution shall be instituted against a member of the Home Guards in respect of anything done or purporting to be done by him in the discharge of his functions or duties as such member except with the previous sanction of the District Magistrate.

6. Control by officers of police force.—The members of the Home Guards when called out under section 4 in aid of the police force shall be under the control of officers of the police force in such manner and to such extent as may be prescribed by rules made under section 8.

7. Certificate, arms, etc., to be delivered up by person ceasing to be member.—(1) Every person who for any reason ceases to be a member of the Home Guards shall forthwith deliver up to the Commandant or to such person and at such place as the Commandant may direct, his certificate of appointment or of office and the arms, accoutrements clothing and other necessaries which have been furnished to him as such member.

(2) Any Magistrate and for special reasons which shall be recorded in writing at the time, any police officer not below the rank of a Deputy Superintendent of Police may issue a warrant to search for and seize, wherever they may be found, any certificate, arms, accoutrements, clothing or other necessaries not so delivered up. Every warrant so issued shall be executed in accordance with the provisions of the Code of Criminal Procedure, 1898 (5 of 1898), by a police officer or if the Magistrate or the police officer issuing the warrant so directs by any other person.

(3) Nothing in this section shall be deemed to apply to any article which under the orders of the Commandant General has become the property of the person to whom the same was furnished.

8. Punishment of members for neglect of duty etc.—(1) The Commandant shall have the authority to suspend, reduce or dismiss or fine, to an amount not exceeding fifty rupees, any member of the Home Guards, under his control, if such member, without reasonable cause, on being called out under section 4 neglects or refuses to obey such order or to discharge his functions and duties as a member of Home Guards or to obey any lawful order or direction given to him for the performance of his functions and duties or is guilty of any breach of discipline or misconduct. The Commandant shall also have the authority to dismiss any member of the Home Guards on the ground of conduct which has led to his conviction on a criminal charge. The Commandant General shall have the like authority in respect of any member of the Home Guards appointed to a post under his immediate control.

(IA) Notwithstanding anything contained in this Act the Commandant shall have the authority to discharge any member of the Home Guards at any time

subject to such conditions as may be prescribed, if, in the opinion of the Commandant, the services of such member are no longer required. The Commandant General shall have the like authority in respect of any member of the Home Guards appointed to a post under his immediate control.

(2) When the Commandant General or the Commandant passes an order for suspending, reducing, dismissing or fining any member of the Home Guards under sub-section (1), he shall record such order or cause the same to be recorded, together with the reasons therefor and a note of the inquiry made in writing and no such order shall be passed by the Commandant General or the Commandant unless the person concerned is given an opportunity to be heard in his defence.

(3) Any member of the Home Guards aggrieved by an order of the Commandant may appeal against such order to the Commandant General and any such member aggrieved by an order of the Commandant General may appeal against such order to the Administrator within thirty days of the date on which he was served with notice of such order. The Commandant General or the Administrator, as the case may be, may pass such order as he thinks fit.

(4) The Commandant General or the Administrator may at any time call for and examine the record of any order passed by the Commandant or Commandant General, respectively, under sub-section (1) or (1A) for the purpose of satisfying himself as to the legality or propriety of such order passed by the Commandant or the Commandant General, as the case may be, and may pass such order with reference thereto as he thinks fit.

(5) Every order if no appeal is made therefrom as hereinbefore provided and every order passed in appeal or revision under this section shall be final.

(6) Any fine imposed under this section may be recovered in the manner provided by the Code of Criminal Procedure, 1898 (5 of 1898) for the recovery of fines imposed by a Court as if such fine were imposed by a Court.

(7) Any punishment inflicted on a member of the Home Guards under this section shall be in addition to the penalty to which such member is liable under section 7 or any other law for the time being in force.

Explanation.—Where the Commandant General, while exercising the powers of the Commandant, passes any order under sub-section (1) or sub-section (1A)

(a) the appeal from such order shall lie to the Administrator;

(b) for the purpose of sub-section (4), the power of revision in respect of such order shall vest in the Administrator.

7. Penalty.—(1) If any member of the Home Guards, on being called out under section 4, without reasonable excuse, neglects or refuses to obey such order, to discharge his functions as a member of the Home Guards, or to obey any lawful order or direction given to him for the performance of his duties, he shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months or with fine which may extend to two hundred and fifty rupees or with both.

(1A) If any member of the Home Guards wilfully neglects or refuses to deliver up his certificate of appointment or of office or any other article, in accordance with the provisions of sub-section (1) of section 6A, he shall, on conviction, be punished with imprisonment for a term which may extend to one month with fine which may extend to one hundred rupees or with both.

(2) No proceedings shall be instituted under sub-section (1) or (1A) without the previous sanction of the Commandant.

(3) A police officer may arrest without warrant any person who commits an offence punishable under sub-section (1) or (1A).

8. Rules.—The Administrator may make rules consistent with this Act,—

(a) providing for the exercise by any officer of the Home Guards of the powers conferred by section 4 on the Commandant and the Commandant General;

(b) providing for the exercise of control by officers of the police force or members of the Home Guards when acting in aid of the police for

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- (c) regulating the organisation, appointment, conditions of service, functions, discipline, arms, accoutrements and clothing of members of the Home Guards and the manner in which they may be called out for service;
- (d) regulating the exercise by members of the Home Guards of any of the powers exercisable under section 5 of this Act;
- (e) generally for giving effect to the provisions of this Act.

8. **Members of Home Guards to be public servants.**—Members of the Home Guards acting under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code (45 of 1960).

Home Guards not disqualified from contesting elections to local bodies.—

Notwithstanding anything contained to the contrary in any other law for the time being in force, a member of the Home Guards shall not be disqualified for being chosen as, and for being, a member of any local authority merely by reason of the fact that he is a member of the Home Guards.

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[No. F. 10/14/65-UTI-82.]
K. R. PRABHU, Dy. Secy.

